

**Tungabhadra High Level Canal
(Stage-II)**

**4855. Shri P. Venkatsubbaiah:
Shri Eswara Reddy:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government are aware that severe famine conditions are prevailing in the Rayalaseema area which is to be served by the Tungabhadra High Level Canal-second phase; and

(b) if so, the steps Government will take to execute the Second Stage of Tungabhadra high level canal scheme to alleviate the distress of the people of that area?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) Drought conditions are prevailing in Rayalaseema area.

(b) The Second stage of Tungabhadra high level scheme is expected to be taken up for execution in 1967-68 in continuation of the First Stage.

Allotment of Flats by Delhi Development Authority

**4856. Shri Yashpal Singh:
Shri P. C. Borooah:**

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether the Delhi Development Authority received few applications for allotment of flats;

(b) whether it is a fact that there was poor response to the recent sale of flats in the Tagore Gardens and Nauroji Nagar Colonies, Delhi by the Delhi Development Authorities;

(c) if so, the number of applications and the flats to be sold and those actually sold;

(d) whether any assessment has been made to find out the reasons for poor response; and

(e) if so, what they are and the steps being taken to popularise the scheme?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) to (c). The number of flats released by Delhi Development Authority in the Safdarjang and Najafgarh Residential Schemes was 60 and 100, respectively—in all 160 flats. For the 60 flats in Safdarjang Scheme, 175 applications were received and all the 60 flats have been disposed of. In the case of flats in Najafgarh Scheme, 44 applications were received and the Delhi Development Authority has been able to dispose of only 38 flats.

(d) and (e). The matter is under consideration.

किशन बांध

4797. श्री हुकम चन्व कलुबाब :

श्री बड़े :

श्री किशोर लाल :

श्री विश्वनाथ पाण्डेय :

क्या सिंचाई और बिजुत् मन्त्री यह बनाने की कृपा करगे कि :

(क) क्या यह सच है कि बिजली की सप्लाई के प्रयाजनार्थ सरकार यमुना और टॉन्स के संगम से लगभग 10 मील दूर 730 फुट ऊँचे किशन बांध बना रही है ;

(ख) क्या बांध का निर्माण केन्द्रीय तथा राज्य सरकार के सहयोग से किया जा रहा है ;

(ग) केन्द्रीय तथा राज्य सरकार का हिस्सा निर्माण कार्य को लागत में किस अनुपात में होगा ; और

(घ) निर्माण-कार्य कब तक पूरा हो जाने की सम्भावना है ?

सिंचाई और बिजुत् मंत्री (श्री कलकशीन महलबाब) : (क) उत्तर प्रदेश सरकार

अभी किशाऊ में बांध के निर्माण के लिये आवश्यक अनुसन्धान कर रही है।

(ख) से (घ) . इस समय इसका प्रश्न नहीं उठता।

Kamla River

4858. Shri Shree Narayan Das: Will the Minister of Irrigation and Power be pleased to state:

(a) whether the attention of Government has been drawn to the fact that the river Kamla on which a barrage has been recently constructed near Jainagar in Bihar is showing tendency to leave its present bed and flow towards east direction upstream in the territory of Nepal thus making the barrage useless; and

(b) if so, its present position and the steps taken to prevent the tendency of the river?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) and (b). Some spill channels of river Kamla in Nepal territory are tending to develop and are likely to become regular channels in course of time. In order to meet this situation, the Government of Bihar have formulated a scheme to extend the existing embankments on either side of river Kamla from the Indo-Nepal border for a few miles into Nepal territory. The permission of His Majesty's Government of Nepal has been sought for undertaking this work.

Work Charged Staff of C.P.W.D.

4859. Shri Vishram Prasad: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that under orders issued by the Government in 1962 transferring work-charged staff of C.P.W.D. to regular (classified) establishment on pensionable basis, their age of retirement was reduced from 60 to 58 years;

(b) whether it is also a fact that as a result of the above orders, a number of Work Assistants thus transferred to regular establishment have been retired on attaining the age of 58 years without any pensionary benefits due to want of permanent posts in which they could be confirmed; and

(c) if so, whether Government have any proposal under consideration to make these affected persons eligible for pension and to enhance their age of retirement?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) No. A number of categories, non-industrial in nature, were transferred from work-charged establishment where the age of retirement is 60 to the Regular Classified Establishment where the age of retirement is 58 for Class III employees. Options were given to the incumbents of the posts either to continue to remain on the work-charged establishment or to come over to the regular establishment.

(b) Yes.

(c) There is no proposal to enhance the age of retirement of the Work Assistants who opted to come over to the regular establishment. Proposals are, however, being framed to create additional permanent posts in the category of Work Assistant with effect from the 1st April, 1964. All workers who were in service on that date will be confirmed in these posts according to their seniority and suitability.

स्टाफ कारों का उपयोग

4860. श्री बिष्णु प्रसाद :

श्री गुलशन :

श्री प० ह० श्रील :

क्या बिस्व मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार की स्टाफ कारों का उपयोग प्रायः मन्त्रियों